#### Misuse of Loan facility in Kota and Jaipur Branches of State Bank of Indore

1166. SHRI ASHOK NATH VERMA: Will the Minister of FINANCE be pleased to state:

- (a) the number of cases in which irregularities/frauds have came to light during the period 1986 to 1989 in the matter of giving wrong loans by the officials of the State Bank of Indore in Kota and Jaipur branches;
- (b) if so, the details thereof branchwise and year-wise;
  - (c) the amount involved in each case; and
  - (d) the action taken against the

guilty employees and what is the position of each case?

THE MINISTER OF STATE ΙN THE MINISTRY OF **FINANCE** SINGH): (SHRI DALBIR (a) State Bank of In. dore has reported that no fraud in the matter of giving loans by its officials in its Kota and Jaipur branches has been noticed during the period from 1986 to 1989. However, 23 cases of irregularities in differen' accounts were detected during the above mentioned

(b) to (d) Branch-wise and yearwise details and action taken against the employees found at fault is given below:

Name of the branch	Year	No. of	Amount	Action taken against
		Irregularities	involved (Rs.)	employees
Bani Park Jaipur	. 1986	2	1.21 lakhs	Penalty of withholding of two
	1987 to 1989	Nil	Nil	incrempnts with cumulative effect has been inflicted on one officer. Penalty of withhold ing of increment for 6 months without cumulative effect has been inflicted on one clerk. The accouts have become regular.
Station Road Jaipur	. 1986 to 1989	Nil	Nil	Not applicable.
Kota	. 1986	16	33.65 lakhs	Disciplinary gcticn has teen initiated against two officers
	1987	5	5.41 lakhs	and one clerk. All the accounts except one have become regular.
	1988 1989	Nil	Not applicable	regular.

### **Export of Shrimps**

1167. SHRI MENTAY PADMANA-BHAM: Will the Minister of COMMERCE be pleased to state:

- (a) whether it is a fact that export of shrimps from India is declining in quantitative terms;
- (b) whether Government have studied reasons for this stagnation or slowing down of exports in this sector;
- (c) whether it is a fact that MPEDA has recommended supply of fuel to deep sea fishing vessels at international prices; and
- (d) if so, when will this recommendation be implemented?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHID): (a) No, Sir. Export of shrimps has registered year-wise increase both in terms of quantity and value as per Table given below;

Written Answers

# Q Qty. in Tonnes Value V: in Rs./crores

1986-87	Q:	49203
	V:	377.93
1987-88	Q:	55736
	V:	425.78
1988-89	Q:	56835
	V:	470.33
1969-90	Q:	57819
	V:	463.30
1990-91	Q:	62377
	V:	662.93
(b) Question do	arise.	

- (b) Question does not arise.
- (c) The Government has announced a scheme of making available High Speed Diesel oil at international prices to fishing vessels which are registered under MPEDA Act and whose owners are registered exporters under MPEDA Act and rules thereunder subject to the condition to export 25 per cent of fo.b. value of the catch from each vessel.
- (d) The scheme is being implemented by Marine Products Export Development Authority with effect from 1st April, 1991 on High Speed Diesel oil consumed by fishing vessels from 1st January, 1991.

## Non-filling of vacancies in Grade D in Safdarjung Hospital, New Delhi

1168. SHRI DHULESHWAR MEENA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that a number of vacancies in Group 'D' posts i.e. Nursing-Orderly, Masalchi, Cook. Bearer have been lying vacant in Safdarjung Hospital, New Delhi since long;

if so, how many of them are reserved for the Scheduled Castes and Scheduled Tribes and how many are for other categories; and

(b) what action is being taken to fill the vacancies?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SMT. D. K. THARA DEVI SIDDHARATHA): (a) to (c) A statement giving the information is enclosed. (See Appendix 159, Annexure No. 35].

### Implementation of assurances given to exemergency commissioned officers by Nationalised Banks

- 1169. SHRI MENTAY PADMAMA-BHAM: Will the Minister of FINANCE be pleased to state:
- (a) whether it is a fact that nationalised banks are denying certain benefits for the purpose of pay fixation and seniority to ex-emergency commissioned officers; and
- (b) if so, what are the details in this regard and the action proposed to be taken to ensure immediate compliance of the orders/guidelines issued in this regard?

THE MINISTER OF **STATE** IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) and (b) All public sector banks including the nationalised banks had been advised to grant ante-dated seniority to all the eligible Ex-Emergency Commissioned Officers/Short Service Commissioned Officers who were commissioned or were on precommission training between the period 1-11-62 and 10-1-68 and on release from the Armed Forces had been re-employed with the public sector banks, against the vacancies reserved for them on or before 29-1-74. No cases have come to the notice of where the benefits have not so Government. for been extended by the banks to such eligible Ex-Emergency Commissioned Officers/ Short Service Commissioned Ofncert.